

ITEM NO.4 +14

COURT NO.7

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2862-2863/2022

TARAPUR INDUSTRIAL MANUFACTURERS ASSOCIATION (TIMA)Appellant(s)

VERSUS

AKHIL BHARTIYA MANGELA SAMAJ PARISHAD & ORS. Respondent(s)

(IA No.54337/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.54338/2022-STAY APPLICATION)

WITH

C.A. No. 3018/2022 (XVII)

IA No.60090/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.60087/2022-STAY APPLICATION)

C.A. No. 3031-3032/2022 (XVII)

(IA No.60235/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.60236/2022-EX-PARTE STAY and IA No.60238/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

ITEM NO. 14

CIVIL APPEAL Diary No(s). 11485/2022

FOR ADMISSION and IA No.60894/2022-STAY APPLICATION and IA No.60892/2022-PERMISSION TO FILE APPEAL)

WITH

Diary No(s). 10637/2022 (XVII)

(FOR ADMISSION and IA No.60459/2022-STAY APPLICATION and IA No.60451/2022-PERMISSION TO FILE APPEAL)

Date : 27-04-2022 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE VIKRAM NATH

For the parties:

Mr. Abhishek manu Singhvi, Sr. Adv.

Mr. C.A. Sundaram, Sr. Adv.

Mr. Devashish Bharuka, AOR

Mr. Sarvshree, Adv.

Mr. Justine George, Adv.

Mr. Sanjiv Goel, Adv.

Mr. Pinaki Mishra, Sr. Adv.
Ms. Nina Nariman, Adv.
Mr. Vinod Khera, Adv.
Dr. Brij Bhushan K. Jauhari, Adv.
Mr. O.P. Singh, Adv.
Mr. Gaurav Sharma, Adv.
Mr. Aman Garg, Adv.
Mr. J.R. Garg, Adv.
Ms. Purnima Jauhari, AOR

Mr. Shyam Divan, Sr. Adv.
Mr. Gopal Jain, Sr. Adv.
Ms. Nandini Gore, Adv.
Ms. Natasha Sahrawat, Adv.
Ms. Neha Khandelwal, Adv.
Mr. Yash Dubey, Adv.
Mr. Adith Deshmukh, Adv.
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Ms. Gulnar A. Mistry, Adv.
Ms. Teresa R. Daulat, Adv.
Mr. Rishir Daulat, Adv.

Mr. Basava Prabhu Patil, Sr. Adv.
Mr. Ravi Bharuka, Adv.

Mr. Rohan Shah, Adv.
Mr. Ajay Bhargava, Adv.
Ms. Vanita Bhargava, Adv.
Mr. Trishala Trivedi, Adv.
Mr. Srisabari Rajan, Adv.
Ms. Shweta Kabra, Adv.

Mr. Mukesh Verma, Adv.
Mr. Yash Pal Dhingra, Adv.

Ms. Anitha Shenoy, Sr. Adv.
Ms. Srishti Agnihotri, AOR
Ms. Aarti Krupa Kumar, Adv.
Ms. Ayushma Awasthi, Adv.
Ms. Sanjana Grace Thomas, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Diary No. 12669, 12657, 12484 & 13099 of 2022 etc. are taken on board and be tagged with C.A. Nos. 2862-2863/2022 etc. subject to curing of defects, if any .

Diary No(s). 11485 and 10637/2022 be also tagged with C.A. Nos. 2862-2863/2022 etc..

Permission to file Appeal(s) is granted.

Issue notice.

Until further orders, the enhanced compensation in terms of the impugned order dated 24.01.2022 is stayed and the Direction No. (vii) contained in paragraph 852 of the impugned judgment dated 24.01.2022 is also stayed.

Counter affidavit, if any, be filed within eight weeks.

The amount in terms of the order dated 17.09.2020 shall be deposited within a period of eight weeks from today with the Maharashtra Pollution Control Board.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)